

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3408
ANSWERED ON:23.08.2011
MISUSE OF EMBLEMS
Ahir Shri Hansraj Gangaram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has received any report of violation of the Emblems and Names (Prevention of Improper Use) Act, 1950;
- (b) if so, the details thereof, during each of the last three years and the current year;
- (c) the details of action taken/proposed to be taken thereon;
- (d) whether the Government proposes to bring any amendment to the provisions of the said Act;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a) to (c): Yes Madam. The Government has received reports of violation of the Emblems and Names (Prevention of Improper Use) Act, 1950. The details are as per Annexure.
- (d) to (f): The Government has not taken any decision in this regard.